

**CONSTITUTION (AMENDMENT)
BILL***

(Insertion of new article 342A)

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI C. K. CHANDRAPPAN: Sir, I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of article 324)

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of articles 81 and 82)

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to

introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

**ADVOCATES (AMENDMENT) BILL
*(Amendment of Section 24)***

SHRI SAKTI KUMAR SARKAR (Joynagar): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961".

The motion was adopted.

SHRI SAKTI KUMAR SARKAR: Sir, I introduce the Bill.

**COMPULSORY ADULT EDUCATION
BILL***

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill to provide for funds and facilities, and to set up necessary bodies to ensure compulsory adult education in India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for funds and facilities, and to set up necessary bodies to ensure compulsory adult education in India."

*Published in Gazette of India Extraordinary Part II, Section 2, dated 9-1-76.

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce† the Bill

CHILDREN, STUDENTS AND YOUTH (RIGHTS AND WELFARE) BILL*

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill to provide for the establishment of a Board to safeguard the rights of children, students and youth, to look after their welfare and to levy a cess and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Board to safeguard the rights of children, students and youth, to look after their welfare and to levy a cess and for matters connected therewith".

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce† the Bill

15.33 hrs.

MAINTENANCE OF INTERNAL SECURITY (REPEAL) BILL*

SHRI ERASMO DE SEQUEIRA (Marmegoa): I beg to move for leave to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971".

SHRI AMRIT NAHATA (Barmer): I have an objection at this stage.

MR. SPEAKER: I cannot allow it.

SHRI AMRIT NAHATA: It is on other grounds. It is beyond the jurisdiction of the House to consider it. I will explain.

MR. SPEAKER: You should have given prior notice.

The question is:

"That leave be granted to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971."

The motion was adopted.

SHRI ERASMON DE SEQUEIRA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment on Article 80 and omission of Fourth Schedule)

by Shri Dinesh Chandra Goswami

MR. SPEAKER: Now we will take up further consideration of the following motion moved by Shri Dinesh Chandra Goswami on the 2nd May, 1975:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri Goswami was already on his legs. He has taken five minutes; he may continue.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Sir, on the last day, I only began my speech and, therefore, I think, I should start afresh.

The Bill which I have brought may be a sensitive one which wants to amend Article 80 of the Constitution of India with omission of Fourth Schedule. Article 80 deals with the

with the recommendation of the President.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 9.1.76. †Introduced